

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **05TH** day of **OCTOBER, 2018**.

ORIGINAL APPLICATION NO. 330/00768/2014

HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J).
HON'BLE MR. MOHD. JAMSHED, MEMBER (A).

Laeque Ahmad, aged about 52 years, Son of Late Raees Ahmad, Resident of 22/K, North Central Railway, Loco Colony, Kanpur-U.P. Presently posted as Senior Clerk, Sub Divisional Hospital, North Central Railway, Kanpur.

.....Applicant.

VERSUS

1. The Union of India, through the General Manager, North Central Railway, Allahabad.
2. The Chief Medical Director, North Central Railway, Allahabad.
3. The Divisional Railway Manager, North Central Railway, Allahabad.
4. The Chief Medical Superintendent, Sub Divisional Hospital, North Central Railway, Kanpur.
5. The Divisional Railway Manager (Personnel), North Central Railway, Allahabad.

.....Respondents

Advocate for the Applicant : Shri S. Narain

Advocate for the Respondents : Ms. Shruti Malviya

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

Heard Shri S. Narain, Advocate for applicant and Ms. Shruti Malviya, Advocate for respondents.

2. Shri S. Narain, Advocate for the applicant has stated that subsequent order of transfer dated 18.05.2018 is already under adjudication of this Tribunal wherein judgment is reserved. He has further stated that in his opinion, after passing subsequent transfer order, the earlier order of transfer dated 26.05.2014 under challenge before this

Tribunal in this OA No.768/2014 has automatically and impliedly gone out of existence, therefore, in his opinion, this original application has become infructuous. Learned counsel for the applicant submits that he does not want to press this original application.

3. In view of the above, original application is dismissed as having become infructuous. No order as to cost.

**(MOHD JAMSHED)
MEMBER-A**

**(JUSTICE BHARAT BHUSHAN)
MEMBER-J**

/Neelam/